

6472



Maa Gayatri Stone Works

8935003900
8953003304
8953003305

Branch Office : Sonepur, Ahraura, Mirzapur - 231301

E-mail : maagaytristonestoneworks@gmail.com

Head Office : J 13/93 AT Cotton Mill Compound, Opposite Pani Tanki, Chowkaghat, Varanasi - 221001

Ref. No. सेवा में,

Dated : 22/04/2024

मा0 राष्ट्रीय हरित अधिकरण,
फरीदकोट हाउस, कॉर्पोरेट मार्ग,
नई दिल्ली-110001

विषय: मौजा सोनपुर, भगौतीदेई, बियाहुर व चकजाता परगना भगवत तहसील-चुनार, थाना अहरौरा, जनपद मीरजापुर की पहाड़ियों में विना वैध पट्टा व बिना वैध ब्लास्टिंग लाइसेंस के घड़ल्ले से खनन माफियाओं द्वारा खनन कार्य एवं ब्लास्टिंग करके अरबों रुपये का राजस्व चोरी करके बोल्डर, पटिया, गिट्टी आदि निकालकर पर्यावरण को दूषित किये जाने व हम ग्रामवासियों का जीना दुर्भर किये जाने के संबंध में **[(Respondent No. 45)]**

महोदय,

कृपया उपरोक्त विषयक श्री सम्पूर्णा नन्द पुत्र श्री कल्लू राम एवं समस्त ग्रामवासी व क्षेत्रवासी ग्राम सभा भगौती देई, चुनार, जनपद मीरजापुर द्वारा की गयी शिकायत के संबंध में अवगत कराना है कि मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर एक स्टोन क्रसिंग इकाई है। मा0 राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन में जिलास्तरीय समिति द्वारा उक्त स्टोन क्रसिंग इकाई का निरीक्षण दिनांक-28.12.2023 से दिनांक-30.12.2023 तक के मध्य की अवधि में किया गया था। तत्क्रम में निरक्षण आख्या के आधार पर उक्त उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर के विरुद्ध राज्य बोर्ड मुख्यालय लखनऊ के संदर्भ संख्या-एच05674/सी-2/एन0जी0टी0-67/SCN/24 दिनांक-12.01.2024 के माध्यम से वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस जारी किया गया था एवं समिति द्वारा समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना संचालित पाये जाने के कारण संदर्भ संख्या-एच07233/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 द्वारा 113 दिनों की डिफाल्टर अवधि हेतु रू0 706250/- (रू0 सात लाख छः हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी।

महोदय आपको अवगत कराना है कि उद्योग परिसर में उद्योग के संयंत्र यथा-प्राइमरी जॉ क्रशर, सेकेण्ड्री जॉ क्रशर, वाइब्रेटिंग स्क्रीन्स, कन्वेयर बेल्ट्स के अंतिम छोर को पूर्णतः कवर्ड करना, डस्ट उत्सर्जन के स्रोत यथा-कन्वेयर बेल्ट्स के अन्तिम छोरों पर कैनवास क्लैथ/टेलिस्कोपिक सूट की स्थापना कर लिया गया है। उद्योग में कन्वेयर बेल्ट्स के अन्तिम छोरों पर वॉटर स्पिंकलिंग की व्यवस्था स्थापित कर ली गयी है एवं वॉटर स्पिंकलिंग में प्रयुक्त जल खपत की मात्रा हेतु फ्लोमीटर स्थापित कर लिया गया है। उद्योग परिसर में मेटल रोड/कंक्रीट रोड का निर्माण कर लिया गया है। उद्योग को निर्गत सहमति आदेश में अधिरोपित शर्त/राज्य बोर्ड के आदेश दिनांक-16.02.2018 के अनुरूप हरित पट्टिका का विकास कर लिया गया है। उद्योग के संचालन हेतु राज्य बोर्ड के ऑनलाइन संदर्भ संख्या-188563/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 दिनांक-26.07.2023 द्वारा सहमति आदेश निर्गत है। निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जा रहा है तथा अनुपालन आख्या राज्य बोर्ड एवं मा0 एन0जी0टी0 नई दिल्ली को इस पत्र के साथ संलग्न कर प्रेषित किया जा रहा है(प्रति संलग्न)।

उक्त को दृष्टिगत रखते हुए राज्य बोर्ड के संदर्भ संख्या-एच07260/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 द्वारा कारण बताओ नोटिस दिनांक-12.01.2024 को निक्षेप कर दिया गया है(प्रति संलग्न)। स्टोन क्रशर उद्योग पर अधिरोपित पर्यावरण क्षतिपूर्ति रू0 706250/- (रू0 सात लाख छः हजार दो सौ पचास मात्र) राज्य बोर्ड के खाते में दिनांक-16.03.2024 को जमा करा दिया गया है(प्रति संलग्न)।

अधोहस्ताक्षरी द्वारा मात्र स्टोन क्रसिंग का व्यवसाय किया जाता है तथा किसी प्रकार के माइनिंग एवं ब्लास्टिंग का कार्य नहीं किया जाता है और न ही किसी अवैध माइनिंग में लिप्त है। श्री सम्पूर्णा नन्द पुत्र श्री कल्लू द्वारा की अवैध माइनिंग एवं ब्लास्टिंग गयी शिकायत पूर्णतः निराधार एवं सत्य से परे तथा निरस्त योग्य है।।

संलग्नक-उपरोक्तानुसार।

For- MAA GAYATRI STONE WORKS

अशोक कुमार
PARTNER



6473

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No.

सेवा में,

मैसर्स मॉ गायत्री स्टोन वर्क्स,
ग्राम-सोनपुर, अहरौरा, तहसील-चुनार,
जनपद-मीरजापुर।

दिनांक

Date

19-02-24

पंजीकृत

विषय: मैसर्स मॉ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर को राज्य बोर्ड के पत्रांक H05674/C-2/NGT-67/SCN/24 दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस को सशर्त निक्षेप किए जाने के संबंध में।

महोदय,

कृपया आपके उद्योग को राज्य बोर्ड के पत्रांक H05674/C-2/NGT-67/SCN/24 दिनांक 12.01.2024 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस का संदर्भ ग्रहण करें। उक्त के अनुक्रम में क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 08.02.2024 की निरीक्षण आख्यनुसार निरीक्षण के समय उद्योग में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर इकाई हेतु निर्धारित मार्गदर्शिका के अनुरूप समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित पाये जाने तथा सहमति शर्तों का संतोषजनक अनुपालन पाये जाने के दृष्टिगत तथा क्षेत्रीय अधिकारी, सोनभद्र द्वारा की गयी संस्तुति एवं सक्षम स्तर से अनुमोदनोपरान्त निम्नलिखित शर्तों के साथ उद्योग को जारी कारण बताओ नोटिस दिनांक 12.01.2024 को सशर्त निक्षेपित किया जाता है:-

1. बोर्ड द्वारा उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को उद्योग द्वारा निर्धारित समयावधि में राज्य बोर्ड के खाते में जमा किया जाये।
2. उद्योग द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21/22 के आज्ञापक प्राविधानों के अन्तर्गत निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
3. उद्योग द्वारा इकाई का संचालन प्रारम्भ होने पर परिवेशीय वायुगुणता की बोर्ड से मान्यता प्राप्त प्रयोगशाला से मानिट्रिंग कराकर अनुश्रवण आख्या 01 माह के अन्दर प्रेषित की जाये।
4. उद्योग परिसर के अंदर पक्का रोड के उपर जमी मोटी परत को 15 दिवस के अन्दर हटा लिया जाये तथा आवश्यकतानुसार स्टोन क्रशर इकाई को मुख्य मार्ग से जोड़ने वाले मार्ग पर मेटल रोड का निर्माण 01 माह के अंदर किया जाये।
5. उद्योग के संचालन की स्थिति में नियमित रूप से पानी का छिड़काव किया जाये, जिससे डस्ट न उड़े।
6. उद्योग परिसर के अन्दर समुचित क्षेत्रफल में हरित पट्टिका का विकास किये जाने हेतु पौधरोपण कराया जाये तथा इसकी समुचित सुरक्षा एवं संरक्षा प्रदान की जाये।
7. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्थाओं का नियमित संचालन एवं उचित रख-रखाव किया जाये, जिससे उत्सर्जन सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे।
8. उद्योग द्वारा जल खपत की मात्रा के मापन हेतु स्थापित वॉटर फ्लो मीटर की रीडिंग एवं विद्युत व्यय हेतु स्थापित इनर्जी मीटर की रीडिंग लॉग-बुक में मेन्टेन किया जाये तथा प्रतिमाह लाग-बुक की छायाप्रतियां राज्य बोर्ड को प्रेषित किया जाये।
9. उद्योग द्वारा प्रेषित नोटिरियल शपथ-पत्र का समयबद्ध रूप से क्रियान्वयन सुनिश्चित किया जाये।
10. उद्योग द्वारा मा0 न्यायालय/मा0 एन0जी0टी0/ओवर साईट कमेटी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर्स के समन्ध में जारी आदेश/निर्देश का अक्षरशः अनुपालन किया जाये।

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Fax : 0522-2720764, 2720676
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Website : www.uppcb.com

11. उद्योग द्वारा उद्योग प्रदूषण नियंत्रण बोर्ड के ऑफिस मेमोरण्डम संख्या एच 48273/सी-1/एन0जी0टी0-83/2020 दिनांक 27.02.2020 द्वारा सी0पी0ए0/एस0पी0ए0 हेतु निर्धारित पर्यावरण मानकों का अक्षरशः अनुपालन किया जायेगा।
12. उद्योग द्वारा उपरोक्त शर्तों का अनुपालन सुनिश्चित किये जाने हेतु रू० 50,000/- (रू० पचास हजार मात्र) की बैंक गारण्टी संलग्न प्रारूप पर 15 दिन के अन्दर राज्य बोर्ड में जमा किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, भीरजापुर।
2. क्षेत्रीय अधिकारी उद्योग प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि इकाई का निरीक्षण कर एक माह के भीतर उपरोक्त वर्णित शर्तों का अनुपालन आख्या प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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Project
Stone Crushing Unit
At
M/s MAA GAYATRI STONE WORKS
Arazi no. 159,160 Vill. Sonpur, Pargana-Ahraura, Tehsil-
Chunar, District-Mirzapur(U.P.)

COMPLIANCE REPORT

PROJECT PROPONENT

ASHOK KUMAR SINGH
M/s MAA GAYATTRI STONE WORKS
Arazi no. 159,160 Vill. Sonpur, Pargana-Ahraura, Tehsil-
Chunar, District-Mirzapur(U.P.)

STONE CRUSHING UNIT

Location: Arazi 159,160 Vill. Sonpur,
Pargana-Ahraura,
Tehsil-Chunar, District-Mirzapur(U.P.)

CTO Compliance Report

Validity Period: 25.07.2022 To 31.07.2026

CONDITIONS OF CONSENT(AIR)

1. This consent is valid only for the approved production capacity of Stone Gritts & Stone Dust-15000 MT/Year
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approved before making any modification in products in product/process/fuel/plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). air Pollution Source Details.

Air Pollution Source Details					
S.No.	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1.	PROCESS EMISSION	NA	00	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2.	D.G. SET-250 KVA. 01 NO.	DEISEL	01	Particulate Matter	As per Standard

3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details			
S.No.	Stack No.	Parameter	Standard
1.	00	Particulate Matter	600 MICROGRAM/CU.METER
2.	01	Particulate Matter	As per Standard

S.No.	Conditions	Compliance
4	Quantity of other Pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory	Noted and Agreed
5.	The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself.	Noted and Agreed
6.	The modification or installation in the existing pollution control equipments should be done only by prior approval of Board	Noted and Agreed

Project Proponent: MAA GAYATRI STONE WORKS

STONE CRUSHING UNIT

Location: Arazi 159,160 Vill. Sonpur,
Pargana-Ahraura,
Tehsil-Chunar, District-Mirzapur(U.P.)

CTO Compliance Report

Validity Period: 25.07.2022 To 31.07.2026

S.No.	Conditions	Compliance
7	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory	Noted and Agreed
8.	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Noted and Agreed
9.	The unit should submit the stack emissions monitoring report within one month for issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Noted and Agreed

Specific Conditions:

S.No.	Conditions	Compliance
1.	This consent to operate is granted to M/s MAA GAYATRI STONE WORKS Arazi no. 159 & 160 Vill. Sonpur, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur(U.P.) for production of Stone Gritts and Stone dust-15000 MT/year	Noted and Agreed
2.	This consent is valid from dated of issued to 31.07.2026 for production of above mentioned product industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and Agreed
3.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of Consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Noted and Agreed
4.	The Industry shall comply the following points:- <ol style="list-style-type: none"> 1. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible for cleaning and exit of the belt conveyors. 2. All Opening Provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust 	Noted and Agreed

STONE CRUSHING UNIT

Location: Arazi 159,160 Vill. Sonpur,
Pargana-Ahraura,
Tehsil-Chunar, District-Mirzapur(U.P.)

CTO Compliance Report

Validity Period: 25.07.2022 To 31.07.2026

	<ol style="list-style-type: none"> 3. All belt Conveyers shall be covered by the Industry 4. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust' 5. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher. 6. Dust suppressions by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure. 7. Green belt along the boundary wall needs to be developed by stone crusher. 8. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher. 9. The Stone crusher shall be made metallic road inside the premises. Regular Wetting of ground within the factory premises shall by adopted by the Industry. 10. The loading, unloading, handling and storage of raw materials, products. waste or by products shall be carried out in such a way so as to minimize the generation of dust emission. 11. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety. 12. The Suspended Particulate Matter(SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 microgram/m³ as prescribed under EPA Act, 1986. 13. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days. 14. Industry shall comply the all directions issued by board under different prepared Action Plans. 15. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production. 	<p>Noted and Agreed</p>
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STONE CRUSHING UNIT

Location: Arazi 159,160 Vill. Sonpur,
Pargana-Ahraura,
Tehsil-Chunar, District-Mirzapur(U.P.)

CTO Compliance Report

Validity Period: 25.07.2022 To 31.07.2026

S.No.	Conditions	Compliance
5.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multilineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for development of Green belt" notified vide Board office Order No. 11166405/220/2018/02 dated 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-guide 16.02.18pdf.	Noted , A thick green belt of trees of suitable species has been developed as per the "Protocol for development of Green belt" notified vide Board office Order No. 11166405/220/2018/02 dated 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-guide 16.02.18pdf.
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Noted and proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality
7.	The Operation of the Industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied
8.	The transportation of Vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field	Noted and complied as after the transportation of Vehicle regular water sprinkling is done on roads to control emissions.
9.	The operation of the Industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guidelines regarding the operation of the stone crushers issued by Central Pollution Control Board.	Noted and complied
10.	The Industry shall ensure that housekeeping of premises is to be good always. The Industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and complied
11.	The Unit must be complied the direction/Guidelines issued from time to time from Central Pollution Control Board, Hon'ble NGT and Hon'ble Supreme Court.	Noted and agreed
12.	The DG set should be have minimum stack height 0.2x under roof KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report to be sent to Board.	Noted and agreed
13.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Noted and agreed
14.	The Industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times	Noted Regular water sprinkling is done to control the emission and to achieve the prescribed standards

STONE CRUSHING UNIT

Location: Arazi 159,160 Vill. Sonpur,
Pargana-Ahraura,
Tehsil-Chunar, District-Mirzapur(U.P.)

CTO Compliance Report

Validity Period: 25.07.2022 To 31.07.2026

S.No.	Conditions	Compliance
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Air(Prevention & Control of Pollution) Act, 1981	Noted and agreed
16.	This consent of the Industry automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB	Noted and agreed
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Noted and agreed
18.	Ambient air quality monitoring test should be carried out from Environment(Protection) Act, 1986 approved Laboratory/NABL Laboratory by the unit and submit monitoring report to the Board within one month	Noted and agreed
19.	The Industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of borewell for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board	Noted and agreed
20.	The Industry shall ensure that the house keeping of premises to be good always. the Industry shall ensure that the handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed
22.	Industry shall comply the provisions of Environment(Protection)Act, 1986, Water(Prevention and Control of Pollution) Act, 1974 as amended and Noise Pollution(Regulation and control)Rules, 2000 as amended.	Noted and complied
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material(Stone Bolder) within one month	Noted and complied
24.	Industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issued this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Noted and complied
25.	If UPPCB or CPCB issued closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Noted and agreed
26.	This consent order will not affect the acceptance of order/directions of other departments	Noted and complied

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STONE CRUSHING UNIT

Location: Arazi 159,160 Vill. Sonpur,
Pargana-Ahraura,
Tehsil-Chunar, District-Mirzapur(U.P.)

CTO Compliance Report

Validity Period: 25.07.2022 To 31.07.2026

S.No.	Conditions	Compliance
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to nullified.	Noted and agreed
28.	Industry shall Not discharge any trade effluent.	Noted and complied.

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Maa Gayatri Stone Works

Branch Office : Sonapur, Ahraura, Mirzapur - 231301
E-mail : maagaytristonestoneworks@gmail.com

: 8935003900
: 8953003304
: 8953003305

Head Office : J 13/93 AT Cotton Mill Compound, Opposite Pani Tanki, Chowkaghat, Varanasi - 221001

Ref. No.

Dated : 23.03.24

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ

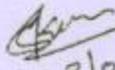
विषय: मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर की बैंक गारण्टी एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में।

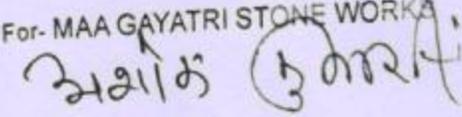
महोदय,

कृपया उपरोक्त विषयक विषयक राज्य बोर्ड मुख्यालय के पत्रांक-एच०७२६०/सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ की शर्त संख्या-१२ के अनुसार रू० ५०,०००/- (पचास हजार रुपये) मात्र की बैंक गारण्टी संख्या-३६०६०१८०००१२४ दिनांक-१९.०३.२०२४ (छायाप्रति संलग्न) एवं बोर्ड मुख्यालय के पत्रांक-एच०७२३३/ सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० ७०६२५०/- (रू सात लाख छ हजार दो सौ पचास) की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-७०१५०२०१०००२१०४ आई०एफ०एस० कोड-UBIN०५७०१५० में दिनांक-१६.०३.२०२४ को जमा करा दिया गया है (यू०टी०आर० संख्या-BARBR2024031600765404 की प्रति संलग्न)।

संलग्नक-यथोपरि।

प्रतिलिपि- क्षेत्रीय अधिकारी महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनमद्र को सूचनार्थ एवं आवश्यक अग्रिम कार्यवाही हेतु सादर प्रेषित।


23/03/2024
क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
म०सं०-१६३ उत्तर मोहाल
रावईतगंज-सोनमद्र

For- MAA GAYATRI STONE WORKS


सेवा में,

BY SPEEDPOST A.D./EMAIL

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 521/2022

(I.A. No. 656/2023, I.A. No. 673/2023 & I.A. No. 679/2023

I.A. No. 798/2023 & I.A. No. 799/2023)

Sampurna Nand Vs. State of U.P. & Ors.

To

1. **M/s Sunil Kumar Pandey**
S/o Shri Devi Prasad Pandey
Resident- Vakilal Tandon ji's street
Wasliganj, District- Mirzapur- 231001
(Respondent No. 4)
2. **Mrs. Amrita Singh**
Wife of Mr. Vishal Singh
Resident- MS-J-12/15, H-3 Baulibagh,
Ram Katora, Chetganj, Sadar, District- Varanasi- 221001
(Respondent No. 9)
3. **Mo. Shah**
S/o Shri Jamat Ali Shah
Resident- Village- Harhanpur Dunda Shubhai
Police Station- Baheri, District- Bareilly- 243201
(Respondent No. 13)
4. **M/s Karuna Consultants Pvt Ltd**
Director Smt. Bhavna Pandey Daughter of Shri Lakshmi Dutt Pandey
Resident- Mohalla- 153/1, Jasola, New Delhi
Permanent Address- Himmatpur, Mota Haldu
Teh - Lalkuan Haldwani, District- Nainital- 263139
(Respondent No. 17)
5. **Shri Siddharth**
Prof. S/o Shri Ramjay Shri, Village- Chakjata
The- Chunar, District- Mirzapur- 231004
(Respondent No. 27)
6. **Mr. Chandrabali Yadav**
S/o Mr. Birju Resident of Devnathpur,
Adhwar, District- Mirzapur- 231301
(Respondent No. 36)
7. **M/s Dilip Buildcon Limited**
Director Sh. Dilip Suryavanshi S/o Late Shiv Narayan Suryavanshi
Resident Plot No. 05, Inside Govind Narayan Singh Gate
Chuna Bhatti Kolar Road, Bhopal- 462016 (M.P.)
(Respondent No. 38)
8. **M/s Shailputri**
Prof. Shri Lakshmi Shankar Mishra S/o Shri Vishwanath Mishra
Resident of Village- Birmauva,
Nakhara, District- Mirzapur- 231307
(Respondent No. 41)
9. **M/s Maa Gayatri Stone Works,**
Sonpur, Ahraura, Chunar- 231004
(Respondent No. 45)
10. **M/s S.U. Enterprises,**
Sonpur, Chunar, Mirzapur- 231004
(Respondent No. 48)
11. **M/s Elit Stones**
Bhagauti Dei, chunar, Mirzapur- 231301
(Respondent No. 58)

Ms. Akansha Choudhary, Mr. A. Renganath and Mr. Kanchan Kumar, Proxy Counsel for Respondent No.47-PNC Infratech.
Ms. Mala Srivastava, Director, Geology & Mining, Uttar Pradesh. (Through VC)
Ms. Priyanka Niranjani, District Magistrate and Mr. Shiv Pratap Shukla, ADM, Mirzapur (Through VC).
Mr. Umesh Kumar Gupta RO, UPPCB, Sohnbadra.
None for the respondents no. 4, 9, 13, 17, 27, 36, 38, 41, 45, 48, 58, 61, 63.

Application is registered based on a Letter Petition received by Post.

ORDER

1. The grievances in the application are regarding illegal mining in the area of villages Bhagoti Dei, Sonpur, Biahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh by illegal blasting and taking out of boulder, patia, gitti etc. causing damage to environment and health hazards to local villagers.
2. Vide order dated 01.09.2022 this Tribunal constituted a Joint Committee with direction to submit its Factual and Action taken report. In compliance thereof report of the Joint Committee was filed vide email dated 03.02.2023.
3. Vide order dated 27.04.2023 the Joint Committee was directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report and State of Uttar Pradesh, through its Chief Secretary, Director, Directorate of Mining and Geology, Uttar Pradesh, State PCB and all the project proponents were impleaded as respondents no. 1 to 43 and notices were ordered to be served on respondents no. 4 to 43-the Project Proponents.
4. Report of the Joint Committee was filed vide email dated 14.07.2023. Vide order dated 26.09.2023 all the 26 stone crushers were impleaded as respondent no. 44 to 69.

5. Vide order dated 08.01.2024 personal appearance of the Director, Directorate of Geology and Mining, Uttar Pradesh, the District Magistrate, Mirzapur and the Regional Officer, UPPCB Regional Office, Mirzapur **(Physically or through VC)** was ordered.
6. In compliance thereof Ms. Mala Srivastava, Director, Geology and Mining, Uttar Pradesh, Ms. Priyanka Niranjana, District Magistrate, Mirzapur and Mr. Shiv Pratap Shukla, ADM, Mirzapur have appeared before this Tribunal through VC and Mr. Umesh Kumar Gupta, RO, UPPCB, Sohnbhadra has appeared before this Tribunal physically and we have interacted with them.
7. In its report the Joint Committee had recommended re-evaluation of leases found operational approximately 500 to 600 meters close to Jargo dam and for constitution of Expert Committee and remedial action of declaring buffer zone and prohibiting mining within buffer zone. Ms. Mala Srivastava, Director, Geology and Mining, Uttar Pradesh, Ms. Priyanka Niranjana, District Magistrate, Mirzapur have submitted that committee has been constituted but its report is still awaited. Other recommendations of the Joint Committee are also yet to be carried out and Ms. Mala Srivastava, Director, Geology and Mining, Uttar Pradesh, Ms. Priyanka Niranjana, District Magistrate, Mirzapur seek time to look into the aspects and file action taken reports.
8. Action taken reports be filed by Ms. Mala Srivastava, Director, Geology and Mining, Uttar Pradesh and Ms. Priyanka Niranjana, District Magistrate, Mirzapur within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

9. In its report the Joint Committee made observations regarding environmental violations with respect to each of the Project Proponents and responses were filed by the concerned official respondents and Project Proponents.

10. Objections to the Joint Committee report have been filed by respondents no. 49, 61, 69 vide emails dated 17.02.2024. Letter has been filed by respondents no. 5, 23 and 42 vide emails dated 17.02.2024. Objections to the Joint Committee report has been filed respondents no. 50, 55, 56, 65, 66 vide email dated 19.02.2024.

11. Report has been filed by UPPCB vide email dated 19.02.2024. Additional Compliance reports have been filed by respondents no. 57 and 51 vide emails dated 20.02.2024. Report has been filed by District Magistrate, Mirzapur vide email dated 20.02.2024. Response has been filed by respondent no. 4 vide email dated 20.02.2024. Additional information has been filed by UPPCB vide email dated 07.03.2024. Compliance report has been filed by M/s. Maa Shital Stone, Mirzapur vide email dated 11.03.2024.

12. Due to the number of the Project Proponents impleaded as respondents no. 4 to 69 being large it becomes difficult to properly correlate the observations made in the report of the Joint Committee regarding environmental violations and the submissions made by the official respondents and also the responses filed by the concerned Project Proponents.

13. In these facts and circumstances we consider it to be appropriate as well as convenient that the cases against each of the Project Proponents are separated and are separately registered as original applications and separate proceedings are conducted for considering the question of environmental

violations, verifying compliance and taking remedial measures against each of the Project Proponents separately.

14. In view of the above the Registry is directed to separate case against each of the Project Proponents impleaded as respondents no. 4 to 69 by preparing Photostat copies of the relevant records and registering separate original applications by treating the present original application as case against respondent no. 4 and preparing and registering 65 other cases against remaining 65 Project Proponents (regarding Mining).

15. O.A. No. 521/2022 and remaining 65 cases so prepared and registered be put up on 25.04.2024.

16. It may be observed here that none has appeared for respondents no. 4, 9, 13, 17, 27, 36, 38, 41, 45, 48, 58, 61, 63. Notices be issued to the respondents no. 4, 9, 13, 17, 27, 36, 38, 41, 45, 48, 58 and 63 again requiring them to file their reply/responses at least one week before the date of hearing fixed in this case by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

17. Initially this Tribunal had passed interim injunctive order restraining mining/stone crushing but the orders were modified and lastly this Tribunal passed the order dated 17.10.2023 permitting the Project Proponents to operate as mentioned therein.

18. The aspects of compliance with EC/CTO conditions by the mining lease holders and CTO conditions by Stone Crushers need to be verified and in case of violations remedial action is required to be taken.

19. The UPPCB vide letter dated 07.03.2024 has filed additional information wherein, it is stated that closure order has been issued on 19.02.2024 for the closure of 21 stone crushers and 40 mining leases for non-compliance of consent/EC conditions.

20. All the Project Proponents of Stone Crushers are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Regional Officer, UPPCB who shall verify the compliance and file verification report before this Tribunal. UPPCB shall take appropriate remedial action regarding closure/revocation of closure on the basis of such verification of non-compliance/compliance by the concerned Project Proponents.

21. All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary, UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources

Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(Through Physical Hearing with Hybrid VC Option)

Original Application No.521/2022
(I.A. No. 656/2023, I.A. No. 673/2023, I.A. No. 679/2023
I.A. No. 798/2023 & I.A. No. 799/2023)

Sampurna Nand

...Applicant

Versus

State of U.P. & Ors.

...Respondents

Date of hearing: 12.03.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Pramod Kumar, Advocate with Applicant.

Respondents: Mr. G. G. C George, Advocate for respondent no. 1-
State of U.P.
Mr. Pradeep Misra, Advocate for respondent no. 3-
UPPCB (through VC).
Ms. Deeksha L. Kakar, Mr. Rashneet Singh, Advocates
for respondents no. 5, 6, 8, 11, 14, 18, 19, 20, 21, 22,
23, 24, 25, 26, 30, 31, 33, 37, 42, 43, 46, 49, 50, 55,
56, 59, 61, 64, 65, 66, 67, 68 and 69.

Mr. Sujeet Kumar, Advocate for respondents No. 7 and
52.

Mr. Alok Kr. Singh and Mr. Ivan, Advocates for
Respondent No. 10.

Mr. Ayush Mishra, Advocate for respondents no.12, 15,
16, 28, 29, 40 and 53.

Mr. I.K. Kapila, Sujeet Kumar and Mr. Prakash
Gautam, Advocates for respondents no. 32, 39, 54 and
62.

Mr. Utkarsh Sharma and Mr. Sharad Chauhan,
Advocates for respondents no. 34, 35, 51 and 57.

12. M/s Rajesh Bhai Patel
Arazi No. 180/2, Bhagauti Dei
Patihatta, Chuinar, Mirzapur- 231304

(Respondent No. 61)

13. M/s Rauf Khan
Bhagauti Del, Chunar, Mirzapur-231304

(Respondent No. 63)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 12.03.2024 (copy of order, report & petition are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"16. It may be observed here that none has appeared for respondents no. 4, 9, 13, 17, 27, 36, 38, 41, 45, 48, 58, 61, 63. Notices be issued to the respondents no. 4, 9, 13, 17, 27, 36, 38, 41, 45, 48, 58 and 63 again requiring them to file their reply/responses at least one week before the date of hearing fixed in this case by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
22. List for further consideration on 25.04.2024."

-*****-

2. Now, take further notice that the above application will be listed for further hearing before the Hon'ble Tribunal 25th April, 2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 12.03.2024.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 3rd April, 2024.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)


Consultant (Judicial), NGT



Item No.2

दिनांक 19/04/22

771/2P/2022
24/4/22

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सेवा में-

श्रीमान् माननीय अध्यक्ष महोदय
राष्ट्रीय हरित न्यायधिकरण नई दिल्ली भारत

विषय- मौजा सोनपुर, भगौती देई, बियाहुर व चकजाता परगना भगवत तहसील चुनार थाना अहरोरा जिला मिर्जापुर उ0प्र0 कि पहाड़ियों में विना वैध पट्टा व विना वैध ब्लास्टिंग लाइसेंस के धड़ल्ले से खनन माफियाओं द्वारा खनन कार्य एवं ब्लास्टिंग करके अरबों रुपये का राजस्व चोरी करके बोलडर, पटिया, गिट्टी, भोड आदि निकालकर पर्यावरण को दूषित किये जाने व हम ग्रामवासियों का जीना दुर्भर किये जाने के सम्बंध में-

प्रार्थना पत्र द्वारा - सम्पूर्णा जन्द पुत्र श्री कल्लू राम एवं समस्त ग्रामवासी व क्षेत्रवासी ग्राम सभा भगौती देई, सोनपुर, बियाहुर व चक जाता परगना भगवत थाना अहरोरा तहसील चुनार जनपद मिर्जापुर उ0प्र0

श्रीमान् जी,

सविनय निवेदन है कि जिला उपरोक्त मौजा कि पहाड़ियों पर अवैध खनन कर्ताओं द्वारा विना वैध परमिट व पट्टा के विना वैध ब्लास्टिंग लाइसेंस के रात दिन मनुमाना तरिके से अवैध खनन कार्य किया जा रहा है। अवैध कार्य करने से दिन में भी पुरे क्षेत्र में धुंध व अंधेरा छाया रहता है और में धुल का गुब्बार व कवड़ा उड़ने से हम समस्त ग्रामवासियों का व उनके परिवारों के स्वास्थ्य पर बुरा प्रभाव पड़ रहा है साथ ही पहाड़ों पर अत्यधिक गहरा व भारी मात्रा में ब्लास्टिंग किया जाता है जिससे पुरे क्षेत्र में भूकम्प जैसा महसूस होता है और पुरा क्षेत्र हीलने लगता है जिसके कारण उपरोक्त गाँवों के अधिकांश घरों के छतों में व दिवालों में दरारे आ गए हैं जिसमें सैकड़ों घर जर्जर हो गए हैं जिसके कारण किसी बड़े दुर्घटना की आशंका बनी रहती है।

इसकी सिकायत स्थानिय स्तर पर कई बार किया गया जा चुका है लेकिन खनन माफियाओं के प्रभाव में स्थानिय पुलिस प्रशासन व खनन विभाग तथा क्षेत्रिय प्रदूषण नियंत्रण बोर्ड के कर्मचारी व अधिकारी सुविधा शुल्क लेकर कोई कार्यवाही नहीं करते हैं। जिससे खनन माफियाओं का मनोबल दिन प्रतिदिन बढ़ता ही जा रहा है दिन में ही ब्लास्टिंग करने से कई बार कई लोगों की मृत्यु हो चुकी है और कई लोग घायल भी हो चुके हैं जिसके खिलाफ स्थानिय लोगों ने कई बार सिकायत, धरना प्रदर्शन किया गया लेकिन अवैध खनन व अवैध ब्लास्टिंग पर अब तक रोक नहीं लगाई गयी। अवैध खनन करके खनन माफियाओं द्वारा अरबों रुपये का राजस्व चोरी करके सरकारी खजानो पर चूना लगाया जा चुका है। अवैध खनन के वजह से ही पुरे क्षेत्र प्रदूषण विकराल रूप में बढ़ता जा रहा है। जिससे पर्यावरण को भारी नुकसान हो रहा है लिहाजा ऐसी परिस्थिति में श्रीमान जी द्वारा अपने स्तर से

Ld. R. on leave
28-04-2022

L.R.

L.D.R.

Principal Racer	28 APR 2022
Duty No	1527
Signature	

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केन्द्रीय टीम से मौके कि जाँच कराकर दोषी व्यपारीयों के व अधिकारीयों के खिलाफ कठोर से कठोर कड़ी कार्यवाही किया जाय जो सही व न्यायदार है।

अतः श्रीमान जी से प्रार्थना है

कि उपरोक्त प्रकरण में गम्भीरता को ध्यान में रखते हुए अपने हुए अपने स्तर से केन्द्रीय टीम के द्वारा मौके नर जाँच कराये जाने व दोषी व्यपारीयों व अधिकारीयों के खिलाफ कठोर-कठोर कानूनी कार्यवाही किए जाने की अत्र फरमाइ जावे ,न्याय होगी

प्रार्थी Sampurna nand
सम्पूर्णा नन्द
19/4/202